किया है । इस को पास करने में जो इतना पांच 6 घंटे का समय लगाया गया इस की जरूरत नहीं थी, इतना समय नहीं लगना चाहिए था ।

इस के अतिरिक्त मैं यह भी कहना चाहता हूं कि इस संशोधन के बिना भी जो पहले कानून था उस के आधार पर भी लोग सजा पा सकते थे अगर उन को ईमानदारी से सजा दी जाती । लेकिन आपके इंस्पेक्टर अच्छे नहीं हैं । इसलिए मेरा सुझाव है कि केवल अधिकारियों पर ही निर्भर न रहिए, कुछ अपने हाथ पांव भी चलाइए तब यह काम होगा ।

मेरा इतना ही आप से निवेदन है ।

Mr. Deputy-Speaker: Any hon. Member willing to speak Shri Himatsingka.

Shri Mohan Swarup: I also want to speak.

Shri Vishram Prasad (Lalganj): What about Shri Mohan Swarup from my party?

Mr. Deputy-Speaker: I have called Shri Himatsingka.

Shri Himatsingka (Godda): This Bill has made certain changes in the existing Act, and has provided for more deterrent punishment by changing some of the penal provisions. All these things are already in the existing Act. Therefore, if the Act had been properly enforced, I think a lot of deterioration could have been stopped.

Mr. Deputy-Speaker: He may continue tomorrow.

---

17 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(ii) Reported speech of Shri G. V. Ketkar at Poona assassination of Mahatma Gandhi

Dr. Sarojini Mahishi (Dharwar North): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Reported speech of Shri G. V. Ketkar at Poona regarding the plan of Nathuram Godse to assassinate Mahatma Gandhi."

श्री बे० शो० पाटिल (यवतमाल) : उपाध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं । दिनांक 16-11-64 को मैं ने और हमारे अन्य एम० पी० साथियों ने महात्मा गांधी की हत्या करने की नाथू राम गोडसे की योजना के बारे में केतकर द्वारा पूना में दिये गये कथित भाषण की ओर गृह-कार्य मंत्री महोदय का ध्यान दिलाने की कोशिश की थी । उस के बारे में हम गृह मंत्री जी से मिले भी थे लेकिन उन्हों ने कहा कि यह स्टेट मैटर है, स्टेट सबजैक्ट है और ऐसा कह कर उसे रिजैक्ट कर दिया था । कल मैंने पेपर्स में देखा कि राज्यसभा में इस मामले को लिया गया और राज्य सभा में सरकार द्वारा एक स्टेटमेंट दिया गया । उस के बाद मैं ने फिर एक फ्रैश नोटिस दिया । अगर वह न दिया होता तो यह मामला आज नहीं आ सकता था । मैं यह जानना चाहता हूं कि राज्य सभा में पहले लोकसभा में स्टेटमेंट न देते हुए राज्य सभा में सरकार की ओर से इस मामले को लिया जाना और उस पर उन का स्टेटमेंट दे देना कहां तक उचित था क्योंकि लोकसभा में इस के बारे में तो नोटिस पहले यानी 16-11-64 को ही दे दिया गया था लेकिन यह कह कर कि वह राज्य का मामला है

[श्री दे० शि० पाटिल]

उस को नहीं लिया गया था। अगर मैं उस के बाद फिर फ्रैश नोटिस न देता तो यह मामला हाउस में नहीं आ सकता था इसलिए यह मेरा व्यवस्था का प्रश्न है कि ऐसा रवैय्या सरकार द्वारा क्यों अपनाया गया ।

Mr. Deputy-Speaker: There is no point of order. Your name is there and you can also ask a question.

The Minister of Home Affairs (Shri Nanda): Sir, following the recent release of the three convicts of the Mahatma Gandhi Murder Case, certain reports have appeared in the Press which have caused intense pain and resentment. According to these reports which have subsequently been confirmed by the State Government, a meeting was organised at Poona on November 12, 1964 to felicitate two of the convicts—Gopal Godse and Vishnu Karkare—on their release. Presiding over the meeting, Shri Ketkar, Editor of Tarun Bharat, claimed that he had known of the intention of Nathuram Godse to assassinate Mahatma Gandhi and had conveyed this information to the late Shri B. G. Kher, the then Chief Minister of Bombay, through Balu Kaka Kanetkar. He is further reported to have said that he had made an attempt to dissuade Nathuram Godse from carrying out his intention. Shri Ketkar repeated the statement substantially at another meeting held on November 15, 1964 at Poona to mark the death anniversary of the assassin of Mahatma Gandhi. As both Balu Kaka Kanetkar and Shri Kher are now no more, it has not been possible immediately to verify Shri Ketkar's claim of having communicated his knowledge of the intention to assassinate Gandhiji to Shri Kher. Government are making a thorough inquiry into the matter with the help of old records and in consultation with the Government of Maharashtra. Meanwhile, I understand that the District Magistrate of Poona has passed orders of detention under Rule 30 of the Defence of India Rules against Gopal Godse, N. G. Abhyankar, P. V. Davre and G. V. Ketkar to prevent them from acting in a manner prejudical to the maintenance of public order and public safety. Of these, Godse, Abhyankar and Davre have already been taken into custody. As Ketkar is not traceable at Poona, attempts are being made to ascertain his where-abouts with a view to detaining him. (*An Hon. Member*: He surrendered in Madras). The District Magistrate, Ahmednagar, has passed a similar order of detention against V. R. Karkre and he has been taken into custody. The State Government are alive to the situation posed by the activities of these and other undesirable persons and are exercising all possible vigilance. They are also giving very close consideration to any other measures that may be called for.

Whatever the truth or otherwise of this matter, the fact that the death anniversary of the assassin of one of the greatest men of all times, whose memory is highly venerated and cherished not only in this country but throughout the world, should be observed and that the other ex-convicts should be felicitated on their release at a public function has come as a profound shock to the Government and the people of this country. It is amazing that an act so revolting to human decency and the highest values cherished by this ancient land since the dawn of time should hold an appeal even to an infinitesimal section of our people.

Dr. Sarojini Mahishi: A shocking confession by a Poona journalist, 16 years after the most reprehensible crime, has now brought to light certain things as if foreknowledge of the crime was no offence. May I know what steps Government are going to take to curb such anti national elements and the special steps Government are going to take in this case?

Shri Nanda: These are two things: special steps in this case will depend upon the further enquiries that may be made. Certain people are detained in certain jails and therefore any further enquiries to be made will lead to something as to what action can be taken in this case. As regards the general measures to be adopted in order to prevent the play and growth of such forces, this matter is before us all the time and with the help of the community, and the leadership of all sections, I think even more can be done than has been done.

Dr. Sarojini Mahishi: I may be allowed to put one more question.

Mr. Deputy-Speaker: Only one question.

Shrimati Subhadra Joshi (Balrampur): Is it a fact that some RSS leaders participated in the Godse reception and, if so, will the Government enquire into other such activities of the RSS and consider the question of banning it again?

Shri Nanda: Any further ramification of this certainly will have to be looked into. In this case, a person who had connection with the RSS, resigned and left the RSS, whatever the implications may be.

Shrimati Subhadra Joshi: One more question.

Mr. Deputy-Speaker: No second question.

Shri Ansar Harvani (Bisauli): Following the assassination of the Father of the Nation, the RSS was banned. May I know the reasons which led the Government to withdraw the ban, and in view of the fact that Godse was given a reception by the RSS leaders, will the Government consider banning it again?

Shri Nanda: The suggestion that is made will certainly have to be considered; but it was done long ago.

Shri S. S. More (Poona): May I know whether the Government knows that Mr. N. G. Abhyankar happens to be a member of the court of the University of Poona and also a member of the executive, and do the Government consider the necessity of removing such persons from educational institutions? Otherwise they will disseminate poison.

Shri Nanda: This will be a matter which can be considered.

श्री दे० शि० पाटिल : श्री केतकर ने गांधी जी की हत्या होने की पूर्व सूचना होने का दावा किया है तो हत्या के षड्यंत्र में शामिल होने के लिए कार्यवाही क्यों नहीं की गयी ? गोडसे का बाहर आने पर जो सार्वजनिक स्वागत समारोह हुआ है उस की जानकारी महाराष्ट्र सरकार को थी या नहीं ?

श्री नन्दा : मैं इस का जवाब दे चुका हूं ।

श्री तुलशीदास जाधव (नांदेड़) : महाराष्ट्र में एक छोटे से क्लास की जो यह अवांछित मनोवृत्ति है यह कोई आज की नहीं है बल्कि गांधी जी के बारे में जिस दिन खून होने वाला था उस दिन 11 बजे कई स्कूलों में बोर्ड्स पर लिखा हुआ था कि शाम को पांच बजे आज एक अभूतपूर्व घटना दिल्ली में घटित होने जा रही है । अभी भी छूटने के बाद जो उन की स्पीच हुई है, वह मराठी अख़बारों में छपी है मैं उसे पढ़ कर बतलाता हूं । जो ला मिनिस्टर हैं वह अच्छी तरह मराठी जानते हैं ।

Mr. Deputy-Speaker: Only ask a question.

Shri Tulshidas Jadhav: I want to explain how these mentalities are increasing.

> "श्री डावरे आपल्या भाषणांत म्हणाले कीं, विशाल सह्याद्रीकार सांगतात कीं, नथूरामला हुतात्मा बनवू नका । हुतात्मा बनवून होत नसतो तर

[Shri Tulsidas Jadhav]

हुतात्मा त्याच्या अंत:प्रेरणेने होत असतो, हुतात्मा बनणें म्हणजे विशाल सह्या-द्रीवा संपादक बनणे नव्हे । होतात्म्य पत्करण्यासाठों यज्ञांत आपल्या देहाची आहुती द्यावी लागते । हुतात्मा होणें म्हणजे सरकारी पेंशानं परदेशची वारी करणें नव्हे । नथूरामनें कोणाचाहि गांधीजोंवासुद्धा द्वेष केला नव्हता नथू-रामच्याविरुद्ध बोलणाऱ्या कावल्यांना मी एवढेच सांगतो कीं, नथूरामचा द्वेष करूं नका, ही काळजी तुम्ही घ्या ।"

इन लोगों की तरफ़ से समाज को यहां तक धमकी दी जाती है कि . . . .

Mr. Deputy-Speaker: You are making a speech.

Shri Tulshidas Jadhav: I am putting a question. I am explaining the whole matter.

Mr. Deputy-Speaker: This is not the time for explanation.

श्री तुलसीदास जाधव : उपाध्यक्ष महोदय, कृपा कर के जरा सुन लीजिए कि महाराष्ट्र में क्या हो रहा है ।

Mr. Deputy-Speaker: You may base your question on any fact or any statement in the paper. But what is your question?

श्री तुलसीदास जाधव : उस वक्त भी ऐसी मनोवृत्ति चलती थी और अब फांसी देने और छूट कर आने के बाद भी वहां पर पुण्य-तिथि मनाई जाती है, हुतात्मा बनाया जाता है । जब महाराष्ट्र में ऐसी मनोवृत्ति बन रही है और इस प्रकार की धमकियां दी जा रही हैं तो जो लोग बोलने और लिखने में इस प्रवृत्ति के लोग हैं, सरकार उन के विरुद्ध क्या कार्यवाही कर रही है और क्या सरकार को मालूम है कि महाराष्ट्र में क्या हो रहा है ?

श्री नंदा : मैं सहमत हूं इस बात से कि इस किस्म की मनोवृत्ति को नाबूद करना चाहिए और इस के लिए प्रयत्न करना चाहिए । इस एक्स्ट्रैक्ट से जो मनोवृत्ति जाहिर होती है और वहां पर जो हालत है, उस को ख़त्म करना जरूरी है । इसके लिए सरकार तो जरूर कुछ न कुछ कदम उठायेगी, लेकिन समाज को भी बहुत कुछ करना है । कल मुझे यह कहा गया कि गांधी स्मारक निधि की तरफ़ से कोई आन्दोलन करने की बात है । वह होना चाहिए और हम सब को साथ देना चाहिए । मगर इस के अलावा सरकार की तरफ़ से जो कदम उठाए जाने हैं, उन के बारे में महाराष्ट्र गवर्नमेंट भी सोच रही है और हम भी सोच रहे हैं ।

Shri Sonavane (Pandharpur): May I know whether it has been brought to the notice of the Government both at the Centre and Maharashtra that immediately after the assassination of the Father of the Nation, sweets were distributed by some persons connected with the know of these events? Will this fact also be enquired into and these people will be traced and brought to book?

Shri Nanda: When they look into these things, they can go into that matter also.

श्री ज्वा० प्र० ज्योतिषी (सागर) : क्या सरकार ने इस बात का पता लगाया है कि इस फ़ंक्शन का इन्तज़ाम किन लोगों ने किया, कौन लोग इनवाइट किये गये थे, इनवाइट करने वाले लोग कौन थे और किन लोगों ने इस के लिए राशि दी ?

एक माननीय सदस्य : क्या उन में से किसी को गिरफ्तार किया गया है ?

श्री नंदा : कुछ लोगों को गिरफ्तार किया गया है और बाकी क्या किया जायेगा, उस के बारे में मैं अभी नहीं कह सकता ।

श्री द्वारका दास मंत्री (भीर) : अभी मंत्री महोदय ने बताया कि 12 तारीख़ और

15 तारीख़ को दो स्वागत-समारोह हुए। मैं यह जानना चाहता हूं कि क्या ये स्वागत-समारोह कुछ लोगों ने व्यक्तिगत रूप से बुलाए थे या इन के पीछे कुछ दल, गुट हैं, अगर हैं, तो क्या सरकार ने इस सम्बन्ध में कुछ अधिक जानकारी ले कर उन के विरुद्ध कार्यवाही करने के सम्बन्ध में कुछ कदम उठाए हैं ?

श्री नन्दा : ये दोनों बातें महाराष्ट्र गवर्नमेंट की तरफ से हो रही हैं।

Shri M. Malaichami (Periyakulam): In view of the fact that Shri Ketkar has issued a statement that he was aware of the plan to assassinate Mahatma Gandhi, may I know whether any time limit has been fixed for the completion of the enquiry in the matter; if not, may I know when the enquiry is expected to be completed?

Shri Nanda: I cannot give any date. It must be vigorously pursued and very soon concluded.

Mr. Deputy-Speaker: The House stands adjourned till eleven of the clock tomorrow.

17.16 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 26, 1964/Agrahayana 5, 1886 (Saka).

GMGIPND—LS II—1578 (ai) LSD—7-12-64—970.